GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:363 ANSWERED ON:26.02.2013 INCLUSION OF LANGUAGES Kateel Shri Nalin Kumar;Ponnam Shri Prabhakar;Rane Dr. Nilesh Narayan;Shivanagouda Shri Shivaramagouda;Siricilla Shri Rajaiah

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government had constituted a High Powered Committee to evolve the criteria for inclusion of more languages in the Eighth Schedule of the Constitution;

(b) if so, the details thereof along with the recommendations made by the said committee and accepted/ rejected by the Union Government;

(c) the reasons for non-acceptance of such recommendations and the measures taken by the Union Government to implement all the recommendations; and

(d) the status of pending proposals for inclusion of languages in the Eighth Schedule of the Constitution, language-wise and State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c) : A Committee of Linguistic Experts (Shri Sitakant Mohapatra Committee) was constituted in 2003 to evole a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined. The said Committee made certain recommendations concerning, inter-alia, number of speakers, use in educational institutions, literary tradition etc. The Ministries and Departments concerned with the subject have been consulted on various aspects of the recommendations.

(d): The details of State-wise and language-wise proposals received from various State Governments from time to time for inclusion of languages in the Eighth Schedule are as under:-

State Government	Name o:	E Language
(i) Bihar Bhojpuri		
(ii) Chhattisgarh Chhatisgarhi		
(iii) Himachal Pradesh Bhoti		
(iv) Karnataka Kodava and Tulu		
(v) Mizoram Mizo		
(vi) Nagaland Tenvidi		

(vii) Rajasthan Rajasthani

(viii) Sikkim Bhutia, Lepcha and Limboo